

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No.257/TL/2021

- Subject : Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of 125 MVAR, 420 KV Bus Reactor at Kala Amb on the RTM route to NRSS XXXI (A) Transmission Limited (now known as Powergrid Kala Amb Transmission Limited).
- Date of Hearing : 21.1.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NRSS XXXI (A) Transmission Limited
(Now known as Powergrid Kala Amb Transmission Limited)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 25 Ors.
- Parties Present : Shri Aryaman Saxena, Advocate, Powergrid Kala Amb
Shri V. C. Sekhar, Powergrid Kala Amb
Shri Amit Bhargava, Powergrid Kala Amb
Shri Anil Sharma, Powergrid Kala Amb
Shri Arjun Malhotra, Powergrid Kala Amb
Shri Kashish Bhambhani, CTUIL
Shri Yatin Sharma, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that pursuant to the direction of the Commission dated 21.10.2021 in Petition No. 604/MP/2020, the Petitioner has filed the present Petition for grant of transmission licence for implementation of 125 MVAR, 420 kV Bus Reactor at Kala Amb on RTM (regulated tariff mechanism) route to the Petitioner. Learned counsel submitted that the Petitioner has filed all requisite details/ documents as per the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 along with its application. Learned counsel further made detailed submissions by adverting to the averments made in the Petition and addressed the contentions made by the Respondent, UPPCL in its reply.

3. Based on the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder to the reply filed by UPPCL and its written submissions by 4.2.2022.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**